

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 05/TT/2020

- Subject:** Truing up of tariff of 2014-19 period and determination of tariff of 2019-24 period of 400 kV D/C Ranchi-Chandwa-Gaya line along with associated bays at Ranchi, Chandwa (GIS) and Gaya Sub-stations and 2x125 MVA 400 kV Bus Reactor along with associated bays at Chandwa (GIS) under “Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1” in the Eastern Region.
- Date of Hearing:** 9.6.2020
- Coram:** Shri P. K. Pujari, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
- Petitioner:** Power Grid Corporation of India Ltd. (PGCIL)
- Respondents:** BSP(H)CL and 8 others
- Parties Present:** Shri G.S. Bindra, Advocate, on behalf of liquidators of ESSAR Power Jharkhand Limited
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri Vipin Joseph, PGCIL
Shri V.P. Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of tariff of the 2014-19 period and determination of tariff of the 2019-24 period of 400 kV D/C Ranchi-Chandwa-Gaya line along with associated bays at Ranchi, Chandwa (GIS) and Gaya Sub-stations and 2x125 MVA 400 kV Bus Reactor along with associated bays at Chandwa (GIS) under “Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1” in the Eastern region. The representative of the Petitioner submitted that the instant assets were put into commercial operation during the 2014-19 period. The tariff for the 2014-19 period for the instant asset was approved vide order dated 29.7.2016 in Petition No. 90/TT/2016. The capital cost allowed as on COD vide order dated 29.7.2016 in Petition No. 90/TT/2016 was ₹60934.26 lakh and the same capital cost as on COD is claimed in the instant petition. The Additional Capital Expenditure (ACE) during the 2014-19 period allowed vide order dated 29.7.2016 in Petition No. 90/TT/2016 was ₹7606.37 lakh against which the ACE claimed in the instant petition is ₹6573.56 lakh. Additional Capital Expenditure of ₹1947.45 lakh in 2019-20 which is beyond the cut-off date



(31.3.2019) was towards balance and retention payments, the details of which are provided in the petition. None of the respondents have filed their reply to the Petition and information sought by the Commission vide TV letter dated 18.3.2020 has been filed vide affidavit dated 5.5.2020.

3. The representative of the petitioner submitted that the Ranchi-Chandwa-Gaya 400 kV D/C (quad) line was originally planned for evacuation of power from Essar and Corporate generation projects to be pooled at Chandwa Pooling Station. However, due to delay of these projects, the high Capacity 400 kV D/C would serve the requirement of regional strengthening scheme in place of Ranchi-Gaya section till the commissioning of any new generation project in this area. The Commission directed the petitioner to submit RPC/SCM approval for the same, LTA agreement with Essar Power (Jharkhand) Ltd. (EPJL) with present status and if EPJL has relinquished the project, the details of relinquishment charges, by 26.6.2020.

4. Learned counsel for EPJL, appearing on behalf of the Liquidator of the company, submitted that EPJL is under liquidation as per the Liquidation Order dated 3.1.2020 passed by the NCLT, hence, no recovery proceedings can be initiated against it. The Commission observed that the instant petition is for the truing-up of the tariff allowed before 3.1.2020 and no fresh liability is created on EPJL. Learned counsel requested to permit the change of correspondence address and e-mail IDs so that the new management is able to receive any future correspondence from the Commission. The Commission observed that the notices shall be issued to registered addressees with the Commission and they may make a request accordingly after obtaining instructions from the Liquidator of EPJL. The Commission directed the Petitioner to provide a soft copy of the petition to the learned counsel for EPJL by 15.6.2020. The learned counsel requested for 3 weeks' time to file reply. The Commission directed EPJL to file its reply by 29.6.2020 with a copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 7.7.2020.

5. The Commission also directed the parties to comply with the directions within the specified time and observed that no extension of time shall be granted.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

